

Overstaying by Pak Nationals

1922. SHRI SANJAY NIRUPAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Pakistani Nationals who are overstaying after the expiry of visa period in Delhi, U.P. and Andhra Pradesh as on 31st October, 1998;

(b) what action has been taken to deport them from India;

(c) the number of such persons who have disappeared during last three years, year-wise; and

(d) the steps taken to see that such overstaying by foreigners in India is checked and they are sent back to their respective countries?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI): (a) to (d) As per available information, a total number of 99, 1115 and 103 Pakistani nationals were found staying in the States of Delhi, Uttar Pradesh and Andhra Pradesh respectively after the expiry of their visa period as on 31.10.1998. During the last three years (from 1996 to 31.10.1998), 10 such Pak national have disappeared in Delhi and none in Uttar Pradesh and Andhra Pradesh.

Admission, stay, control and movement of foreigners in India is governed by the Passport (Entry into India) Act, 1920; Registration of Foreigners Act, 1939 and Foreigners Act, 1946 and the rules and orders framed thereunder. Powers of the Central Government under these enactments have been entrusted to the State Governments/Union Territory Administration to detect and deport foreign nationals residing illegally in the country. The Central Government has also

been issuing instructions to State Governments/Union Territory Administrations, from time to time, to launch special drives for detection and deportation of foreigners residing in the country illegally.

Compensation to the victims of militancy in Jammu and Kashmir

1923. MISS MABEL REBELLO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of people killed/injured in militancy related incidents in Kashmir Valley during the last six months;

(b) the steps taken by Government to control the situation in the States; and

(c) the compensation given to the victims/next to the kin so far the State and Central Government?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI): (a) 588 civilians were killed and 704 were injured in militant violence during the last six months.

(b) The Government have adopted a multi-pronged strategy for tackling the situation, which includes, inter-alia strengthening of border management, gearing up intelligence machinery, countering militancy in hinterland by proactive action, protection to minority, modernisation/upgradation of State Police.

(c) A sum of Rs. 14.97 crore has been incurred by the State Government on ex-gratia relief to the next of kin of victims of terrorist violence, upto October, 1998, which includes exgratia relief given for damaged property also. These amounts are reimbursed by Government of India. Apart from this, Rs. 54.50 lakhs were sanctioned from Prime Minister's Relief Fund.